

°ITEM NO.42

COURT NO.5 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).22549/2014
(Arising out of impugned final judgment and order dated 16/05/2014
in CMWP No. 15260/2014 passed by the High Court of Judicature at
Allahabad)

SARVESHWARI SMOOH SANSTHAN DEVASTHAN

Petitioner(s)

VERSUS

BOARD OF REVENUE U P AND ORS

Respondent(s)

(WITH APPLN. (S) FOR exemption from filing O.T. and Interim Relief
and Office Report)

Date : 24/03/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR

HON'BLE MR. JUSTICE DEEPAK GUPTA

For Petitioner(s) Mr. Govind Manoharan, Adv.

Ms. Shruti Iyer, Adv.

Mr. Senthil Jagadeesan, AOR (NP)

For Respondent(s) Mr. Sridhar Potaraju, AOR

Ms. Sindoor VNL, Adv.

Ms. Ankita Sharma, Adv.

Mr. Gaichangpou Gangmei, Adv.

Mr. D.K. Goswami, Adv.

Mr. M.F. Khan, Adv.

Mr. Vinay Garg, AOR

UPON hearing the counsel the Court made the following

O R D E R

In view of the letter circulated by learned counsel
for the petitioner, list the matter after ten weeks.

(SANJAY KUMAR-I)

(SHARDA KAPOOR)

AR-CUM-PS

COURT MASTER